

1	2	3	4	5	6	7	8
8.	Tripura	18.25	2.03	20.28	8.69@	-	-
TOTAL:		357.17	39.70	396.87	178.77	10.75	50.00

@Released arrears of Central share for the year 2010-11 during current year.

#Released 'on account' basis for earthquake-11.

Note: Balance and 1st instalment of Centre's share of SDRF for the years 2011-12 has not been released for non-submission of requisite confirmations and supporting documents by the State Government as mentioned in para 11 of the guidelines [viz.; submission of utilization certificate, constitution of State Executive Committee (SEC), Annual report and creation of SDRF duly certified by the AG (A&E) of State etc.].

Cases against Maoist leader Kishanji

2412. SHRI TARUN VIJAY: Will the Minister of HOME AFFAIRS be pleased to state:

- the cases against the Maoist leader Kishanji killed recently in West Bengal;
- the number of murders/anti-law acts committed by him;
- the circumstances under which he was killed; and
- the reward Government gave or is stipulating to give to police officers who conducted the encounter to eliminate Kishanji?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) According to reports made available by nine Left Wing Extremism (LWE) affected states of India, 42 criminal cases have been registered against Mallojula A. Koteswara Rao alias Kishanji under various sections of law. These include 08 cases of murder/dacoity with murder. The state-wise position of number of cases against Mallojula A. Koteswara Rao are as under:

State	Number of Cases
Andhra Pradesh	10
Chhattisgarh	01
Jharkhand	06
Maharashtra	01
West Bengal	24

(c) According to report made available by the State Government of West Bengal, Mallojula A. Koteswara Rao alias Kishanji was killed in an exchange of fire with the joint forces comprising of State Police Forces and Central Armed Police Forces at Burisole forest area, PS Jamboni, district West Medinipur, West Bengal on 24.11.2011. The exchange of fire occurred during a combing operation launched by the District Police, Commando Battalion for Resolute Action (CoBRA) of CRPF and the Counter Insurgency Force (CIF) of West Bengal, upon receipt of specific information about the presence of CPI (Maoist) cadres in the area.

(d) As per information available, the State-wise details of reward for apprehension of Mallojula A. Koteswara Rao alias Kishanji are as under:

State	Reward (in Rupees)
Andhra Pradesh	12,00,000/-
Chhattisgarh	7,00,000/-
Jharkhand	12,00,000/-

Miserable living condition of kin's of Udham Singh

†2413. MISS ANUSUIYA UIKEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the honours awarded to the kith and kin of Martyr Udham Singh ji who played significant role in the freedom struggle alongwith the facilities, pension etc. being provided to them;

(b) whether Government is aware of the level of living of Shri Jeet Singh and Shri Jagat Singh, the Kin's of the late martyr;

(c) whether it is a fact that martyr Udham Singh ji's kin have to do hard labour of crushing stones to earn their bread; and

(d) whether Government of India would consider to award the status of national family to the kin of martyr Udham Singh ji?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) Applications of Shri Jeet Singh and Shri Jagat Singh, who are stated to be relatives of late Shri Udham Singh, for sanction of pension have not been received.

(d) The issue of recognizing the families of freedom fighters as "Rashtriya Parivar" has been examined and it has been decided that declaring a category of citizens of the country as "Rashtriya Parivar" would imply that rest of the citizens of the country are separate from Rashtriya Parivar or they are non-patriotic.

†Original notice of the question was received in Hindi.